

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 204 of 2019 IN
APPEAL NO. 289 of 2018

Dated : 13th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

TANGEDCO

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. S. Vallinayagam
Mr. G. Umapathy
Ms. S. Amali

Counsel for the Respondent(s)

: Mr. Vishrov Mukherjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-2

Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya for R-6

ORDER

Heard learned senior counsel for the parties for some time. We direct the Appellant-TANGEDCO to file an affidavit indicating what documents are required for paying the arrears due to the Respondents (pertaining to change in law compensation).

So far as monthly bills, we direct the Appellant to make their stand clear as to how much they would be paying before they sit for reconciliation talks.

List the IA No. 204 of 2019 for further hearing on 15-03-2019.

(S.D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson